Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 11.08.2011

The Meeting No. 19/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 11.08.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Sh. Nandlal, Sr. D.O	DIPP
2	Sh. K.C.Meena, Dy. DGFT	DGFT
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. J.D.Giri, Nominee, AEPC	AEPC
5	Sh. Pradip Kumar, F.T.D.O	DGFT

At the outset the Minutes of NC-V Meeting No.17/AM12 dated 28.07.2011 were ratified. Thereafter agenda for Meeting No. 19/AM12 dated 11.08.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 19/84-ALC3/2011 **MEETING DATE** : 11.08.2011 MEETING NUMBER

II		Meet No/Date:19/84-ALC3/2011 11.08.2011	Status: Approved
HQ File :01/84/050/00140/AM12/		Lic.No/Date:0410126563 28.07.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the			

details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed	
No		Qty.			
1	98% cotton 2% spadex ladies pants (Trousers)	33333 Pcs	98% cotton 2% spadex fabric, cuttable width- 51-53", GSM-325 +/-10%		Sq
			80% polyester 20% cotton T/C pocketing fabric, width- 58", GSM- 105 +/-10%	13666 mtrs.	Sq
2	73% cotton 26% polyester 1% spandex denim	22081 Pcs	73% cotton 26% polyester 1% spandex fabric, cuttable width-57-59", GSM -339 +/-10%		Sq
	ladies Trousers (pants)		80% polyester 20% cotton T/C pocketing fabric, width- 58", GSM- 105 +/-10%	9053 mtrs.	Sq

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/19/84-ALC3/2011	Party Name:SRF LIMITED	Meet No/Date:19/84-ALC3/2011 11.08.2011	Status: Approved
HQ File :01/84/050/00141/AM12/		Lic.No/Date:0410126695 02.08.2011	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written vide of conveyed comments DIPP their letter dated 10.08.2011 detailed as helow.

CIOW.				
Export item		Export	Import item	Qty allowed
		Quantity		
Dipped	belting	50000	Pet Chips (Polyester Chips)	39112.5 Kgs
fabrics	(EP)	Kgs	Spin finish oil	335 Kgs
conveyor			Nylon 66 industrial yarn	15250 Kgs

Duck/Synthetic fabric of nylon6/66 &	V.P.Latex	3250 Kgs	
	Resorcinol	350 Kgs	
	Formaldehyde	500 Kgs	
polyester 840 Denier and above (28:72)	Bonding agent (Grill Bond/Vulcabonde, Isobond PC 45)	J J	
The R.A shall be advised to take	e necessary action subject to complia	nce of other usual co	nditions.

Manual agenda cases

Case No.106	M/s Paramount Textile Mills Pvt. Ltd., Tamil Nadu
NC No.19/AM12	F.No.01/84/50/473/AM09/DES-V
Dated 11.08.2011	Ratification of input output norms against advance
	authorisation No. 3510024718 dated 23.09.2008.

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. M.Ram, Director (Marketing & Finance) in the firm, who explained the case alongwith relevant documents & sample pertaining to the case. It was observed that the composition of 1260 imported raw material is weaving varn made of 75% Viscose OL/ 25% Polyester 0.9 DTEX. The net content of imported input in the export product is 1054 Kgs. In this case firm is using weft yarn only. The Committee also discussed the clarification of Central Excise Tarrif Act, 1985. It was felt that normally from yarn to fabric 5% wastage is allowed and in this case also imported input is used only for weft. Hence, 5% wastage is reasonable. Accordingly, Committee decided to allow 1107 Kgs of import item and firm have to account for 1054 Kgs of imported input in the export product in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.107	M/s Hanuman weaving Factory, Bangalore	
NC No.19/AM12	F.No.01/84/50/285/AM11/DES-V	
Dated 11.08.2011	Re-fixation of input output norms against advance authorisation No. 0710076346 dated 29.12.2010.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to revise its earlier decision taken in its meeting held on 16.06.2011 as detailed below: -

S.	Export item	Export	Import item	Qty.
No		Qty.		allowed
1	Covers made out of cotton/polyester/silk/linen/man made fibre/flax fabric consisting of cushion (feather pad)	13100 Pcs	Cushion (feather pad) (size: 30x55 cms/weight: 450-1500 nos. size: 50x50 cms/weight:700- 2000 nos. size:42x53 cms/weight:650- 3500 nos. size: 42x65 cms/weight:800- 5000 nos. size: 46x46 cms/weight:595- 1000 nos. size: 30x80 cms/weight:655-100 nos.	Net to net.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.108	M/s Marvel Industries Ltd., Mumbai
NC No.19/AM12	F.No.01/87/50/1557/AM05/DES-V
Dated 11.08.2011	Re-fixation of input output norms against advance authorisation No. 0310318227 dated 23.02.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant details and observed that export & import Qty. is in M.T basis and export item is Polypropylene woven sacks & import item is PP woven fabric. Hence, GSM is not required for monitoring in this case. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify its earlier decision taken in its meeting held on 31.03.2011 by deleting the GSM condition imposed therein. Firm may be informed accordingly. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.109	M/s Garden View Impex Pvt. Ltd., Mumbai
NC No.19/AM12	F.No.01/84/50/244/AM07/DES-V
Dated 11.08.2011	Re-fixation of input output norms against advance authorisation No. 0310395371 dated 21.08.2006.

Decision: The Committee considered the case as per agenda alongwith relevant details and observed that earlier this case was cleared by NC in its meeting held on 11.02.2010 by allowing the input @ 1.80 Sq mtrs./Pc (taking cue from SION, J-275). The Committee went through the details viz., copy of packing list, drawing, sketch etc submitted by the firm. It was observed that in this firm have exported the item (Pant) of large sizes ranging from 44, 46, 48, 50 & 52. Therefore, Committee felt that the average quantitative requirement of input is higher than that of Qty, allowed in the SION, J-275. Hence, actual consumption asked for by the applicant firm @ 2.75 Sq mtrs.Pc is reasonable in this case. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the norms by allowing @ 2.75 Sq mtrs./Pc in partial modification of its earlier decision taken in its meeting held on 11.02.2010. R.A may issue EODC accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.110	M/s Gupta Enterprises, Eluru
NC No.19/AM12	F.No.01/85/50/178/AM07/DES-V
Dated 11.08.2011	Re-fixation of input output norms against advance authorisation No. 0410086085 dated 01.12.2006.

Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per report submitted by the NC team, who visited the unit of the firm by allowing 23% wastage or as applied by the firm, whichever is lower. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

@@@@@@@@